

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(CAA)-83(PB)/2018

IN THE MATTER OF:

M/s. Head Infotech India Pvt. Ltd. and
CVG Hi India Pvt. Ltd.

.... Applicants

Order under Section 230(1) & 232

Order delivered on 21.08.2018

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR
Hon'ble President

Sh. S. K. MOHAPATRA,
Hon'ble Member (Technical)

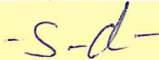
PRESENTS:

For the Applicant:	-
For the Respondent:	Mr. Deepak Anand, Advocate for Income Tax Dept.
For the OL, Delhi	:Mr. Rohit Saroj,Adv.
For the R.D.(NR)	:Ms. Sonam Sharma, Company Prosecutor

ORDER

Learned representatives of Regional Director, Official Liquidator and Income Tax Department have stated that the matter is pending consideration and observations shall be filed within two weeks with a copy in advance to the counsel opposite.

List for further consideration on 20.09.2018.


(M.M.KUMAR)
PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)